

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT – 2

ITEM No.203
C.P. (IB)/288(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

AXIS Bank Limited

.....Applicant

Vs

John Energy Limited

.....Respondent

Order delivered on: 16/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Prakash Shinde, Adv. a.w Ms. Niyati Merchant, Adv.

For the Respondent : Mr. Navin Pahwa, Sr. Adv. a.w Ms. Pragati Bansal,
Adv. and Mr. Ravi Pahwa, Adv.

For the Investor : Mr. Saurabh Soparkar, Sr. Adv.

ORDER

Heard Learned Senior Counsel for the applicant, respondent and investor. The applicant stated that they have not agreed to any OTS proposal. Ld. Sr Counsel for Applicant is directed to file objection if any by way of written statement today itself. Learned Senior Counsel for the Investor is directed to file short note today itself. The Ld. Counsel for the investor agreed to extend the FD submitted till 15.05.2024 which is held without any charge to the financial creditors as per Hon' ble NCLAT order.

Order is reserved.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)